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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ EX.P. 58/2015, EX.APPL.(OS) 161/2015, EX.APPL.(OS) 763/2015,  
EX.APPL.(OS) 1186/2015, EX.APPL.(OS) 1187/2015,  
EX.APPL.(OS) 158/2016, EX.APPL.(OS) 277/2016, EX.APPL.(OS)  
286/2016, EX.APPL.(OS) 868/2016, EX.APPL.(OS) 137/2017

VITOL S.A.

.....Decree Holder

Through: Mr Sudhanshu Batra, Mr Arvind K Gupta, Mr  
Aditya Krishnamurty and Mr Abhiesumat Gupta,  
Adv.

versus

ASIAN NATURAL RESOURCES (INDIA) LIMITED

.....Judgement Debtor

Through: Ms Kanika Agnihotri and Mr Sachin Sharma,  
Adv. for NTPC

Mr Bhavya Jain, Adv. for Official Liquidator

Mr Akhil Sachar, Ms Sunanda Tuleyan and Ms  
Shweta Patnaik, Adv. for MMTC.

Mr Rajiv Kapoor, Adv. for SBI

Ms. Shivani Lal, Mr. Hiren Dasan, Ms. Sanam  
Singh and Ms. Yogamaya M.G., Adv. for STC  
(through VC)

**CORAM:**

**HON'BLE MR. JUSTICE JASMEET SINGH**

**ORDER**

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**11.07.2024**

1. At request of learned counsel for STC, the matter is adjourned.
2. List on 15.07.2024.

**JASMEET SINGH, J**

**JULY 11, 2024/sr** [Click here to check corrigendum, if any](#)